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ITEM NO.30

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13249/2017
(Arising out of impugned final judgment and order dated 27/07/2015
in SA No. 482/2015 passed by the High Court Of Judicature at
Allahabad)

SHOBH NATH DUBEY

Petitioner(s)

VERSUS

TARA DEVI AND ANR.

Respondent(s)

(with interim relief and office report)

Date : 05/05/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Divyanshu Sahay, Adv.

Mr. Rakesh K. Sharma, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

The learned counsel for the petitioner submits that being
essentially a dispute between the members of the family, in case
the parties appear before this Court, there is every chance for
a reasonable settlement.

In view of the above submission, issue notice.

(Jayant Kumar Arora)

Court Master (Renu Diwan)

Assistant Registrar